

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/1582/2021 In C.P. (IB)/3942(MB)2019

IN THE MATTER OF

Wood Preservers Private Limited

... Petitioner

VS

LB Industries Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Kunal Chedda (VC)

For the Respondent: Adv. Jatin Kumar (VC)

ORDER

IA/1582/2021:- Adv. Jatin Kumar appearing on behalf of Respondent yet again makes a request for adjourning the matter as no reply has been filed till date. Let the reply be filed after depositing a cost of Rs. 15,000/- to Prime Minister Relief Fund through Bharat Kosh. Adjourned to **13.08.2024**.

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)